

**Schedule
Form A**

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016

**FOR THE ATTENTION OF THE CREDITORS OF:
TIRUMALA REALCON PRIVATE LIMITED**

Sl. No.	Relevant Particulars	
1.	Name of Corporate Debtor	Tirumala Realcon Private Limited
2.	Date of incorporation of corporate debtor	14.01.2011
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4.	Corporate identity number of Corporate Debtor	U45400WB2011PTC157326
5.	Address of the registered office and principal office (if any) of corporate debtor	51, Shakespeare Sarani, 2 nd Floor, Kolkata – 700 017.
6.	Insolvency commencement date in respect of Corporate debtor	31.10.2019
7.	Estimated date of closure of insolvency resolution Process	28 th April, 2020
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Pradeep Kumar Goenka IBBI/IPA-002/IPN00294/2017-18/10851
9.	Address and E-mail ID of the Interim Resolution Professional, as registered with the Board	Pradeep Kumar Goenka AV Insolvency Professionals Pvt. Ltd. Bajarang Kunj, Room No 412 & 413, 2B, Grant Lane, 4 th Floor, Kolkata – 700 012. Email Id – goenka.pradeep@gmail.com
10.	Address and e-mail ID to be used for correspondence with the Interim Resolution Professional, if different from those given at Sl. No.9.	Address as in 9 Email Id – cirp.tirumalarealcon@gmail.com
11.	Last date for submission of claims	14 th November, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	1. Home Buyers
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1.Mr. Animesh Mukhopadhyay IBBI/IPA-001/IP-P00124/2017-18/10266 2.Mr. Manish Jain IBBI/IPA-001/IP-P00582/2017-2018/11023 3.Mr. Sudipta Ghosh IBBI/IPA-001/IP-P00484/2017-18/10872
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/downloadform.html Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process against the **Tirumala Realcon Private Limited** on **31.10.2019**. The creditors of **Tirumala Realcon Private Limited** are hereby called upon to submit a proof of their claims on or before **14.11.2019** to the Interim Resolution Professional at the address mentioned against item 9/10.

Pradeep Goenka

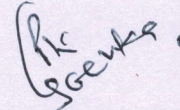
The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means. Claimants may download the relevant forms from the website of IBBI www.ibbi.gov.in/downloadform.html

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 01.11.2019

Place : Kolkata



Pradeep Kumar Goenka
Interim Resolution Professional